

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
- CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/255/ (IB)/2017
NAME OF THE PETITIONER(S) : T. RAVICHANDRAN
NAME OF THE RESPONDENT(S) : VENTURA ENGINEERS INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

G. Jayachandran
D. Parivathan

Counsel for Applicant
Counsel for Respondent
D. Parivathan

ORDER

Counsel for the Applicant present. Counsel for the Respondent present. As seen from the previous Orders, the Applicant was directed to send notice to the ISRO for taking a material i.e., 25 Nos of Pistons-1, which are lying with the Petitioner. - The Counsel for the Petitioner submitted that the notices were issued but there is no response from the ISRO. In the circumstances, the **Registry** is directed to issue notice to the ISRO and the Applicant is also directed to send a private notice to the ISRO, for the presence of their representative on the next date of hearing. The Counsel for the Applicant is directed to provide the correct address of the ISRO to the Registry for sending notice. Put up on **28.02.2018 at 10.30 AM.**

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(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)